

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 33/81 SCHEDULED TO BE HELD ON 01.11.2011 BUT ACTUALLY HELD ON 04.11.2011.

The Meeting No. 33/81 of Norms Committee-II was held on 04.11.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Praveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Withdraw
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449 13.07.2011	Defer Date:
	Decision :NC decided to withdraw the case as the above case is listed in another NC.			

2	Case No.:13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Withdraw
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date:

Decision : NC decided to withdraw the case as the above case is listed in another NC.

3	Case No.: 1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:20.12.2011
	Decision : NC observed that application has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 20.12.2011.			

4	Case No.: 4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:20.12.2011
	Decision : NC observed that application has been received and being forwarded to DHI/DIPP for comments. The case stands deferred and to be re-listed on 20.12.2011.			

5	Case No.: 6/33/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:20.12.2011
	Decision : NC observed that application has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 20.12.2011.			

6	Case No.: 2/33/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM12/	RLA File :03/94/040/00599/AM12/	Lic.No/Date:0310658743 11.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

7	Case No.: 3/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for			

	forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.
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8	Case No.:5/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM12/	RLA File :03/95/040/00505/AM12/	Lic.No/Date:0310659544 13.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

9	Case No.:7/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM12/	RLA File :03/95/040/00555/AM12/	Lic.No/Date:0310660019 17.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

10	Case No.:8/33/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM12/	RLA File :03/94/040/00642/AM12/	Lic.No/Date:0310660312 18.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

11	Case No.:9/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:33/81-ALC2/2011 01.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM12/	RLA File :31/83/040/00148/AM12/	Lic.No/Date:3110051072 19.10.2011	Defer Date:20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

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SI No. 158

CASE NO. AR- 75	M/s. Associated Cables Pvt. Ltd
Meeting No. 33/81	F.No.01/81/050/0570/AM11/DES-II

Dated:01.11.2011	Advance Licence No. 0310611252 dated 17.01.2011
	RLA's F.No.03/94/050/0874/AM11

Decision : NC decided to reject firm's representation and to inform them as under:-

1. Engineering table No. 5 for norms of copper have been correctly mentioned.
2. The request for amendment of description of export product is not accepted.

R/ A may take consequential action accordingly.

SI No. 159

CASE NO. AR- 76	M/s. Associated Cables Pvt. Ltd
Meeting No. 33/81	F.No.01/81/050/0543/AM11/DES-II
Dated:01.11.2011	Advance Licence No. 0310611942 dated 20.01.2011
	RLA's F.No.03/94/050/0909/AM11

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-

- 1 Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as under:
 - a) For Export products mentioned at SI Nos. 1 to 4, 6 to 13, 20, 21 ,23 & 24 as per Engineering Table 5.
 - b) For Export product mentioned at SI No. 5, 15 & 22 as 1.01 kgs/kg content in the export products.
 - c) For Export products mentioned at SI Nos. 14, 16 to 19 & 25 to 28 as per Engineering Table 4

2.The request for amendment of description of export product is not accepted.

R/ A may take consequential action accordingly.

PART – C – DEFERRED

SI No. 30

CASE NO. C- 17	M/s. Sandvik Asia (P) Ltd., Gujrat
Meeting No. 33/81	F.No.01/81/162/244/AM12/DES-II
Dated: 01.11.2011	Modification in Sion C-791 and ratification of AA No. 0810100669

	dtd 21.6.2011
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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-

1. Quantities of import items from Sl. No.1 to 4 may be allowed as applied for as per SION C-791.

2. Quantities of import items from Sl. No. 5 to 8 put together may be allowed upto 3 % of FOB value of exports after taking clue from SION C-791.
NC has also decided to send a letter to firm to apply separately for modification of SION.

R/ A may take consequential action accordingly.

SI No. 31

CASE NO. C- 18	M/s. RR Exports and M/s Marvel Metal Corportation, an 100% EOU in Jamnagar, Gujrat
Meeting No. 33/81	F.No.01/81/162/313/AM10/DES-II (pt.)
Dated: 01.11..2011	Fixation of wastage norms of mixed metal brass scrap

Decision : NC decided to fix the wastage norms of above firms as per written comments of DIPP vide U.O. dated 01.11.2011 as under :-

As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc., following wastage norms may be fixed for these two EOUs also in terms of para 6.8(e) of Foreign Trade Policy for the manufacture of following brass items:

1. For Brass ingots/Billets:

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of brass ingots/billets from Segregated/processed mixed brass scrap.

Export Item		Input Item	
Description	Quantity	Description	Quantity
Brass Ingots/ Billets	1 MT	Segregated/processed mixed	1.08 MT

		brass scrap	
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2. For Machined articles/Components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed brass scrap	1.26 MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc and not applicable for the manufacture of brass items from pure brass scrap like Honey.

DC, SEZ Kandla may take consequential action accordingly.
